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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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ITA 796/2015

PR. COMMISSIONER OF INCOME TAX-8

..... Appellant

Through: Ms Suruchi Aggarwal, Senior Standing Counsel, Ms Lakshmi Gurung, Junior Standing Counsel, Mr Abhishek Sharma and Ms Radhika Gupta, Advocates.

versus

SARDAR EXHIBITORS PVT. LTD.

..... Respondent

Through

CORAM:

DR. JUSTICE S.MURALIDHAR

MR. JUSTICE VIBHU BAKHRU

ORDER

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09.10.2015

CM No.22960/2015 (Delay)

1. For the reasons stated in the application, the delay of 120 days in re-filing is condoned.

2. The application stands disposed of.

CM No.22959/2015

3. Allowed, subject to all just exceptions.



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4. The application stands disposed of.

ITA 796/2015

5. In view of the decision of this Court dated 31st July, 2015 in ITA No.534/2015 (*Commissioner of Income Tax-8 v. Sardar Exhibitors Pvt. Ltd.*), this appeal is dismissed.

A handwritten signature in black ink, appearing to be 'S. Muralidhar'.

S.MURALIDHAR, J

A handwritten signature in black ink, appearing to be 'Vibhu Bakhru'.

VIBHU BAKHRU, J

OCTOBER 09, 2015
MK